## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 120(ND)14 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN

HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2016 AT 02.00 P.M

NAME OF THE COMPANY: M/s. Sh. Nimit Kasliwal V/s. M/s. MGM Stone Aggregates Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. SAMAY MAHESHWARI

2. Dinear Sigh Adv

IRI Advocate

PETITIONER REJENDEN

Samay.

## ORDER

Vide an order dated 11.07.2016, this Company Petition was dismissed for non-prosecution. None had appeared on behalf of the parties on that date. Subsequently, the petitioner filed an application seeking restoration of the petition.

 Ld. Counsel for the respondent has no objection to the petition being restored. Accordingly, this Company petition is restored to its original stage and number.

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- 3. Both the parties confirm that the pleadings are complete and the matter is ripe for arguments. Learned counsels for the parties are requested to file their written synopsis as well as carry out pagination of the file. Citations relevant to their pleading, if any, may be filed alongwith.
- Re-notify this case for arguments on 01.09.2016 at 10.30 a.m.

(Ina Malhotra)

SdI-

Member Judicial

(K. Varadharajan) Member Judicial